

ASSAM ACT VI OF 1936.

THE ASSAM RIFLES (AMENDMENT) ACT,
1936.

[Published in the *Assam Gazette* of the 16th December 1936.]

An Act further to amend the Assam Rifles Act, 1920.

Whereas it is expedient further to amend the Assam Rifles Act, 1920, for the purposes hereinafter appearing ;

And whereas the previous sanction of the Governor-General has been obtained under subsection (3) of section 80A of the Government of India Act to the passing of this Act ;

It is hereby enacted as follows :—

Short title.

1. This Act may be called the Assam Rifles (Amendment) Act, 1936.

Commencement.

2. It shall come into force on the first day of March 1937.

Substitution of new schedule for the schedule substituted by the Assam Rifles (Amendment) Act, 1934.

3. For the schedule to the Assam Rifles Act, 1920 [as substituted by the Assam Rifles (Amendment) Act, 1934], the following schedule shall be substituted, namely :—

Assam Act I of 1920.

Assam Act I of 1934.

THE SCHEDULE.

Statement.

(See sections 3 and 4.)

1. After you have served for four years in the first instance in the Assam Rifles you may extend the term of your service in the Assam Rifles to six years and on the expiry of six years to eight years and on the expiry of eight years to ten years, in all cases with the permission of the Commandant, with the option of claiming your discharge at the end of any period of extension of service which you may elect to perform, making your application through the officer to whom you may be subordinate, to a Commandant of the Assam Rifles or to the Magistrate of the District in which you may be serving ; and you will be granted your discharge after two months from the date of your application, unless you are on active service or unless your discharge would cause the vacancies in the Assam Rifles to exceed one-tenth of the sanctioned strength. In either of the above cases you must continue to serve in the Assam Rifles until the objection is waived by competent authority or removed.

Price—Indian : 1a.]

[English : 1d.]

2. On your enlistment, appointment or training as a musician (Piper, Drummer, Bugler, Bandsman), writer, soldier-clerk, Havildar-compounder or as an artificer (Armourer, Mochi, Carpenter, Stonemason, Motor driver) you must, in spite of the provisions of paragraph 1 above, serve in the Assam Rifles for eight years from the date of your enlistment, appointment or training as the case may be.

3. On your deputation for a specialist course at an Army Training Centre you must sign an undertaking before leaving the battalion to proceed on the course, that you will not apply, in spite of the provisions of paragraph 1 above, for discharge during the four years after attending an Army Training Course.

4. On your deputation to the Educational or Veterinary Course you must sign, in spite of the provisions of paragraph 1 above, an undertaking to the same effect for eight years.

In the event of your re-enlistment after you have been discharged, you will have no claim to reckon for pension or any other purpose your service previous to your discharge.

Signature of rifleman in
acknowledgment of the
above having been read
to him. } A. B.

Signed in my presence
after I had ascertained
that A. B. understood
the purport of what
he signed. } C. D.

Magistrate, Com-
mandant or Assistant
Commandant.